introduce the Bill. ...(Interruptions)... We have already moved ahead. ...(Interruptions)...

## The University Grants Commission (Amendment) Bill, 2024

DR. JOHN BRITTAS: Sir, I move for leave to introduce a Bill further to amend the University Grants Commission Act, 1956 to fortify the principles of co-operative federalism in the domain of education and to import legislative lucidity for ensuring coherence and consistency with constitutional principles in the interplay between UGC regulations and State laws.

MR. DEPUTY CHAIRMAN: You have to move the Bill.

DR. JOHN BRITTAS (Kerala): Sir, I move for leave to introduce a Bill further to amend the University Grants Commission Act, 1956.

MR. DEPUTY CHAIRMAN: The question is that leave be granted to introduce the Bill. ...(Interruptions)... प्लीज़, आपस में बात न करें। ...(व्यवधान)... सीट पर बैठकर आपस में बात न करें। ...(व्यवधान)... मैं आप सबसे आग्रह कर रहा हूँ कि डा.जॉन ब्रिटास का दूसरा बिल है, let us move further. आपस में कोई बात नहीं। ...(व्यवधान)...

The question was put and the motion was adopted.

DR. JOHN BRITTAS: Sir, I introduce the Bill.

## The Citizenship (Amendment) Bill, 2024

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill further to amend the Citizenship Act, 1955.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

The National Commission for the Preservation of Endangered Languages Bill, 2024

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill to provide for the establishment of a National Commission for the Preservation of Endangered Languages and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

## The National Artificial Intelligence Technology Regulatory Authority Bill, 2024

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill to provide for the establishment of a National Artificial Intelligence Technology Regulatory Authority for the regulation and monitoring of the use of Artificial Intelligence and related technologies in the country and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, we will take up the Constitution (Amendment) Bill, 2022 (Amendment of Article 16), Private Members' Bill for Consideration and Passing. The Constitution (Amendment) Bill, 2022 (Amendment of Article 16); Shri Javed Ali Khan to move a motion for consideration of the Constitution (Amendment) Bill, 2022. Please.

The Constitution (Amendment) Bill, 2022 (amendment of Article 16)

श्री जावेद अली खान (उत्तर प्रदेश): महोदय, में प्रस्ताव करता हूँ:

"कि भारत के संविधान का और संशोधन करने वाले विधेयक पर विचार किया जाए।"

उपसभापति जी, मैं संविधान संशोधन विधेयक, 2022, जो सदन में मेरे द्वारा इंट्रोड्यूस किया गया था, उस पर चर्चा के लिए आपके सम्मुख खड़ा हुआ हूँ। यह निजी विधेयक अत्यंत महत्वपूर्ण है, क्योंकि हमारे देश के संविधान का आर्टिकल 16 सरकार से यह उम्मीद करता है कि वह उन पिछड़े वर्गों, जिनका प्रतिनिधित्व सरकारी नौकरियों में कम है या पर्याप्त नहीं है, उनको